

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD  
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Contempt Petition No. 89 of 2003  
in  
Original Application No.1125 of 2002

THIS THE 19TH DAY OF NOVEMBER, 2003

HON'BLE MAJ GEN K K SRIVASTAVA, A.M.  
HON'BLE MR. A K BHATNAGAR, J.M.

Smt. Shyam Kumari Dubey, w/o Late Kripa  
Shankar Dubey R/o D-36/281, Augast Kunda,  
Varanasi.

-----Applicant

By Advocate : Shri O P Gupta

versus

Pradeep Kumar Gupta, G.M.(P) North Eastern  
Railway, Gorakhpur.

-----Respondentx.

By Advocate : Shri K P Singh

O R D E R

By Hon. Maj Gen K K Srivastava, A.M.

This Contempt Petition has been filed for punishing the respondent for wilful disobedience of the order of this Tribunal dated 01.10.2002 passed in O.A.No. 1125/02. Notice has already been issued. C.A. has been filed. The respondent has annexed the copy of the order dated 10-07-2003 as Annexure-I.

2. It is admitted by the applicant's counsel that the applicant has received a cheque dated 29.8.2003 for Rs.92,715/-. By order dated 10-07-2003 it is not clear as to how the calculation has been made and also whether the payment has been correctly made or otherwise. The learned counsel for the applicant also submitted that in the P.P.O., no amount has been shown against column-9

which is average emolument of pension.

3. We find substance in the submission of the learned counsel for the applicant, and, therefore, in the interest of justice we direct the respondent to inform the applicant within a period of 3 months about the details of ~~working out~~ the amount of Rs.92,715/- so that the applicant is in a position to work out whether the calculation has been made correctly or not.

4. We have gone through the C.A. and we observed that the order of this Tribunal has been complied with and no case of contempt is made out. Contempt Petition is rejected. Notice is discharged.

  
Member J

  
Member A

Brijesh/-